

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 38/AM14
SCHEDULED TO BE HELD ON 18.12.2013
(HELD ON 20.12.2013)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **38/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ **scheduled held on 11.12.2013 (held on 20.12.2013)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-196	MANAKSIA LTD.	HQ F. No. 01/87/050/00316/AM08/DES-VII	Status: Deferred
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 0210102082 dated 02.07.2007	RLA F. No. 02/24/040/00095/AM08	

Request: Review of NC’s decision taken in Meeting No. 15/AM10 held on 08.07.2009.

Decision: A D/L No. 7/305/2013-TSW dated 19.12.2013 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-197	SASA RUBBER PVT. LTD.	HQ F. No. 01/87/050/00417/AM13/DES-VII	Status: Deferred
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 2410037977 dated 21.01.2013	RLA F. No. 24/24/040/00019/AM13	

Request: Enhancement in the qty. of Export Product and corresponding import item allowed by NC in its Meeting No. 20/AM14 held on 20.08.2013.

Decision: The Committee considered the case in the light of comments furnished by DIPP vide letter dated 7/112/2013/TSW dated 17.12.2013 and it was decided to seek clarification from Ministry of Environment & Forest (MOEF) on following issues:

- (i) MOEF has issued NOC to the firm for import of 1200 MT of **Rubber Scrap** for manufacture of Rubber, while firm has applied for import of **Rubber Tubes Scrap (Rubber Scrap)** for export of **Reclaim Rubber**.
- (ii) MOEF may clarify whether they have allowed import of 1200 MT Rubber Scrap for manufacture of Rubber as an input of raw material under duty free Advance Authorization.
- (iii) The Advance Authorization was issued on 21.01.2013 during the financial year 2012-13, where NOC for import of 1200 MT of Rubber Scrap allowed vide OM dated 11.07.2013 is in for the financial year 2013 – 14. Hence, it may be clarified whether the said quantity allowed for the financial year 2013-14 or is it applicable also to above advance authorization which was issued during the financial year 2012-13.

Deferred for four weeks.

Case No. A-198	ESSEN SPECILITY FILMS PVT. LTD.	HQ F. No. 01/87/050/00278/AM13/DES-VII	Status: Rejected
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 2410037573 dated 25.10.2012	RLA F. No. 24/24/040/00012/AM13	

Request: Enhancement in the wastage allowed by NC in its Meeting No. 52/AM13 held on 25.03.2013.

Decision: The Committee considered the request of firm for enhancement in the quantity of import item and it was decided to turn down the request of firm maintaining the decision taken by NC in its earlier Meeting No. 52/AM13 held on 25.03.2013.

Case No. A-199	GEM POLYTECH INDUSTRIES PVT. LTD.	HQ F. No. 01/87/050/00316/AM12/DES-VII	Status: Deferred
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 0210170358 dated 08.12.2011	RLA F. No. 02/24/040/00157/AM12	

Request: Fixation of input output norms under Para 4.7 of the HBP (Vol.I) against Advance Authorization No 0210170358 dated 08.12.2011

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 21.11.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-200	DOW CHEMICAL INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00245/AM12/DES-VII	Status: Deferred
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 0310662097 dated 25.10.2011	RLA F. No. 03/94/040/00667/AM12	

Request: Amendment in the description of all the Import Items against Advance Authorization No. 0310662097 dated 25.10.2011

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.11.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-201	KARAM MULTIPACK PVT. LTD.	HQ F. No. 01/84/050/00245/AM12/DES-VII	Status: Deferred
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 2410036449 dated 29.05.2012	RLA F. No. 24/24/040/00004/AM13	

Request: Fixation of input output norms under Para 4.7 of the HBP (Vol.I) against Advance Authorization No. 2410036449 dated 29.05.2012 for export of “PP Woven Fabric”

Decision: A copy of Representation alongwith information furnish by the firm has been forwarded to D/o C&PC on 26.11.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-202	LION RUBBER INDUSTRIES INDIA PVT. LTD.	HQ F. No. 01/87/050/00189/AM11/DES-VII	Status: Approved
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 0310587932 dated 17.08.2010	RLA F. No. 03/95/040/00375/AM11	

Request: Amendment of description of norms against Advance Authorization No. 0310587932 dated 17.08.2010

Decision: As per the written comments furnished by DIPP vide letter No. 7/162/2013-TSW dated 10.12.2013, the Committee decided to amend the description of Export Product to read as **“Rubber Profiles of different shape and size Rubber Fenders (containing Minimum 50% Relevant Rubber by weight)”**. Beside this there is no other change in the decision taken in earlier NC Meeting No. 28/AM11 held on 13.10.2010 (Case No. 3/22/87-ALC1/2010).

Case No. A-203	LION RUBBER INDUSTRIES INDIA PVT. LTD.	HQ F. No. 01/87/050/00329/AM11/DES-VII	Status: Approved
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 0310599144 dated 28.10.2010	RLA F. No. 03/95/040/00575/AM11	

Request: Amendment in the description of Import Item against Advance Authorization No. 0310599144 dated 28.10.2010

Decision: As per the written comments furnished by DIPP vide letter No. 7/162/2013-TSW dated 10.12.2013, the Committee decided to amend the description of Import Item to read as **“Rubber Compound”**. Beside this there is no other change in the decision taken in earlier NC Meeting No. 36/AM11 held on 08.12.2010 (Case No. 5/36/87-ALC1/2010).

Case No. A-204	LION RUBBER INDUSTRIES INDIA PVT. LTD.	HQ F. No. 01/87/050/00346/AM10/DES-VII	Status: Deferred
NC No.: 38/AM14 Dated: 20.12.2013	Adv. Lic. No. 0310557220 dated 27.01.2010	RLA F. No. 03/95/040/00605/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0310557220 dated 27.01.2010

Decision: A copy of Representation of firm has been forwarded to DIPP on 11.12.2013. Comments awaited from DIPP.

Deferred for three weeks.

ONLINE CASES

1	Case No.:2/20/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00163/AM14/	RLA File :05/23/040/00277/AM13/	Lic.No/Date:0510338580 07.11.2012	Defer Date:08.01.2014
	Decision: CLA, New Delhi has been requested through e-mail on 18.09.2013 and 04.10.2013 for furnishing 4.7 application alongwith the clarification for not furnishing application on time. However, Application alongwith clarification awaited from CLA, New Delhi. Hence, it was decided to again call for 4.7 application from CLA, New Delhi and firm for further consideration of the case.			

Case No.:6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:38/87-ALC1/2013	Status: Deferred
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2			20.12.2013	
	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:08.01.2014
Decision: A D/L No. 46011/50/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.				

3	Case No.:17/23/87-ALC1/2013	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00187/AM14/	RLA File :34/24/040/00274/AM13/	Lic.No/Date:3410036291 01.03.2013	Defer Date:08.01.2014
Decision: A D/L No. 7/240/2013-TSW/173 dated 19.09.2013 was issued by DIPP to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 14.11.2013. Comments awaited from DIPP.				

4	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:08.01.2013
Decision: A D/L No. 46011/49/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.				

5	Case No.:13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:08.01.2014
Decision: A D/L No. 46011/05/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.				

6	Case No.:11/19/87-ALC1/2013	Party Name:NILKAMAL LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00151/AM14/	RLA File :03/95/040/00019/AM14/	Lic.No/Date:0310731250 15.04.2013	Defer Date:08.01.2014
	Decision: RLA, Mumbai was requested vide e-mail dated 05.09.2013, 23.10.2013 and 16.12.2013 to furnish 4.7 application of the subject Advance Authorization. Application awaited from RLA, Mumbai.			

7	Case No.:3/27/87-ALC1/2013	Party Name:ADRIA (INDIA) STONE TECH PVT. LTD.,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00222/AM14/	RLA File :07/24/040/00508/AM13/	Lic.No/Date:0710094864 17.04.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/78/2013-PC.II dated 29.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:9/17/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00116/AM14/	RLA File :03/94/040/00086/AM14/	Lic.No/Date:0310734131 13.05.2013	Defer Date:08.01.2014
	Decision: A copy of application was forwarded to DIPP on 23.07.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

	Case No.:4/14/87-ALC1/2013	Party Name:WELSET PLAST	Meet No/Date:38/87-ALC1/2013	Status: Deferred
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9		EXTRUSIONS PVT.LTD.	20.12.2013	
	HQ File :01/87/050/00087/AM14/	RLA File :03/95/040/00039/AM14/	Lic.No/Date:0310734478 15.05.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/57/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

10	Case No.:18/14/87-ALC1/2013	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00101/AM14/	RLA File :24/24/040/00003/AM14/	Lic.No/Date:2410038896 15.05.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/50/2013-PC-II, dated 31.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.10.2013. Comments awaited from D/o C&PC.			

11	Case No.:6/19/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00146/AM14/	RLA File :03/94/040/00198/AM14/	Lic.No/Date:0310736672 05.06.2013	Defer Date:08.01.2014
	Decision: A copy of application was forwarded to DIPP on 31.07.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

12	Case No.:12/23/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00182/AM14/	RLA File :05/23/040/00002/AM14/	Lic.No/Date:0510356395 06.06.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/99/2006-PC-II, dated 28.10.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.12.2013. Comments awaited from D/o			

13	Case No.:4/23/87-ALC1/2013	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00174/AM14/	RLA File :03/94/040/01038/AM13/	Lic.No/Date:0310737623 13.06.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/40/2011-PC-II, dated 11.10.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

14	Case No.:7/25/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00205/AM14/	RLA File :07/24/040/00545/AM13/	Lic.No/Date:0710096104 20.06.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013. Comments awaited from D/o C&PC.			

15	Case No.:15/19/87-ALC1/2013	Party Name:MICROSPHERES (INDIA)	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00155/AM14/	RLA File :03/95/040/00235/AM14/	Lic.No/Date:0310739275 27.06.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/86/2005-PC-II, dated 06.09.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2013. Comments awaited from D/o C&PC.			

16	Case No.: 29/17/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00136/AM14/	RLA File :34/24/040/00049/AM14/	Lic.No/Date:3410037279 01.07.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 29.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

17	Case No.: 30/17/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00137/AM14/	RLA File :05/23/040/00126/AM14/	Lic.No/Date:0510358460 02.07.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

18	Case No.: 21/19/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00161/AM14/	RLA File :34/24/040/00067/AM14/	Lic.No/Date:3410037348 04.07.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 19.09.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.			

19	Case No.: 6/23/87-ALC1/2013	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00176/AM14/	RLA File :03/94/040/00099/AM14/	Lic.No/Date:0310740362 04.07.2013	Defer Date:08.01.2014

Decision: A D/L No. 46011/69/2013-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply awaited from the firm.

20	Case No.:17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/84/2012-PC.II dated 16.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

21	Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.09.2013 and again on 10.12.2013. Comments awaited from D/o C&PC.			

22	Case No.:16/23/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00186/AM14/	RLA File :34/24/040/00079/AM14/	Lic.No/Date:3410037447 22.07.2013	Defer Date:15.01.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.11.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

23	Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.			

24	Case No.:5/22/87-ALC1/2013	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	Defer Date:08.01.2014
	Decision: A D/L No. 46011/130/2012-PC.II dated 11.10.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.			

25	Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

26	Case No.:6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:15.01.2014

Decision: A D/L No. 46011/13/2009-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

27	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 21.10.2013. Comments awaited from D/o C&PC.			

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Case No.:1/26/87-ALC1/2013		Party Name:NITREX CHEMICALS INDIA LTD.,		Meet No/Date:38/87-ALC1/2013 20.12.2013		Status: Withdrawn		
HQ File :01/87/050/00219/AM14/		RLA File :52/24/040/00021/AM14/		Lic.No/Date:5210040205 17.09.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	Export Item Name.			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39122029	62/0- INDUSTRIAL NITRO CELLULOSE CONTAINING EITHER PLASTISIZER I.E. ACETYL TRI BUTYL CITRATE OR DI BUTYL PHTHALATE OR SOLVENT I.E.ISOPROPYL ALCOHOL.			500000.000	K.G	111095000.00	1700000.00 US Dollars
						Total	111,095,000.00	1,700,000.00
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	47020000	WOOD PULP	336000.000	K.G	32,936,400.00	504,000.00 US Dollars	8,892,828.00	Value & Qty

2	29181590	ISOPROPYL ALCOHOL (IPA)	257000.000	K.G	25,192,425.00	385,500.00 US Dollars	6,801,955.00	Value & Qty
				Total	58,128,825.00	889,500.00		

Decision: RLA, Surat vide e-mail dated 12.12.2013 has informed that the subject advance authorization was issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 8/AM14 held on 22.05.2013. Hence, the Committee decided to **withdraw** the case.

29	Case No.:2/35/87-ALC1/2013	Party Name:DSM INDIA PVT. LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00327/AM14/	RLA File :31/83/040/00118/AM14/	Lic.No/Date:3110060432 25.09.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.			

30	Case No.:10/37/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00345/AM14/	RLA File :03/94/040/00538/AM14/	Lic.No/Date:0310751348 26.09.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

31	Case No.:13/37/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00348/AM14/	RLA File :03/94/040/00570/AM14/	Lic.No/Date:0310751332 26.09.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

32	Case No.:11/37/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00346/AM14/	RLA File :03/94/040/00567/AM14/	Lic.No/Date:0310751572 27.09.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

33	Case No.:15/37/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00350/AM14/	RLA File :03/94/040/00574/AM14/	Lic.No/Date:0310751605 30.09.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

34	Case No.:14/37/87-ALC1/2013	Party Name:ACE SIGN IMPEX (P). LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00349/AM14/	RLA File :03/94/040/00572/AM14/	Lic.No/Date:0310752343 04.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

35	Case No.:18/37/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00353/AM14/	RLA File :04/24/040/00104/AM14/	Lic.No/Date:0410150754 08.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

36	Case No.:12/37/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00347/AM14/	RLA File :03/94/040/00568/AM14/	Lic.No/Date:0310752961 09.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

37	Case No.:1/35/87-ALC1/2013	Party Name:GB RUBBER PRODUCTS	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to DIPP on 25.11.2013. Comments awaited from DIPP.			

38	Case No.:7/37/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00342/AM14/	RLA File :03/94/040/00454/AM14/	Lic.No/Date:0310753950 17.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

39	Case No.:8/37/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00343/AM14/	RLA File :03/94/040/00461/AM14/	Lic.No/Date:0310753946 17.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

40	Case No.:4/37/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00339/AM14/	RLA File :07/24/040/00210/AM14/	Lic.No/Date:0710099062 18.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

41	Case No.:4/31/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00275/AM14/	RLA File :09/24/040/00351/AM14/	Lic.No/Date:0910057966 21.10.2013	Defer Date:08.01.2014
	Decision: RLA, Hyderabad has been requested through e-mail on 20.11.2013 for furnishing application expeditiously. Application awaited from RLA, Hyderabad. Hence, it was decided to again call for 4.7 application from CLA, New Delhi and firm for further consideration of the case.			

42	Case No.:5/31/87-ALC1/2013	Party Name:MAJIK MEDICAL SOLUTIONS PRIVATE LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00276/AM14/	RLA File :09/24/040/00352/AM14/	Lic.No/Date:0910057967 21.10.2013	Defer Date:08.01.2014
	Decision: RLA, Hyderabad has been requested through e-mail on 20.11.2013 for furnishing application expeditiously. Application awaited from RLA, Hyderabad. Hence, it was decided to again call for 4.7 application from CLA, New Delhi and firm for further consideration of the case.			

43	Case No.:26/37/87-ALC1/2013	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00361/AM14/	RLA File :34/24/040/00186/AM14/	Lic.No/Date:3410038265	Defer Date:08.01.2014

21.10.2013

Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.

44	Case No.:16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

45	Case No.:2/37/87-ALC1/2013	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00337/AM14/	RLA File :05/24/040/00252/AM14/	Lic.No/Date:0510369928 30.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

46	Case No.:9/37/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00344/AM14/	RLA File :10/24/040/00050/AM14/	Lic.No/Date:1010055318 30.10.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to DIPP on 18.12.2013. Comments awaited from DIPP.			

	Case No.:3/37/87-ALC1/2013	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Approved
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Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39094090	62/0- POWERPLAST RFH RESIN	96000.000	K.G	36892800.00	585600.00 US Dollars
				Total	36,892,800.00	585,600.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29072100	RESORCINOL	90720.000	K.G	28,576,800.00	453,600.00 US Dollars	25.85	Value & Qty
2	29126000	PARA FORMALDEHYDE	21100.000	K.G	1,262,850.00	20,045.00 US Dollars	25.85	Value & Qty
				Total	29,839,650.00	473,645.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 24/87-ALC1/2013 dated 16.09.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Powerplast RHF Resin	1 kg	1. Resorcinol	0.945 kg
		2. Paraformaldehyde	0.2198 kg
RLA may take consequential action as per Policy / Procedures.			

48	Case No.:5/37/87-ALC1/2013	Party Name:SATTIK EXPORTS PRIVATE LIMITED,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00340/AM14/	RLA File :02/24/040/00113/AM14/	Lic.No/Date:0210195918 01.11.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

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Case No.:6/37/87-ALC1/2013	Party Name:KHUSHBU VINYL PVT. LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Approved																											
HQ File :01/87/050/00341/AM14/	RLA File :08/24/040/00344/AM14/	Lic.No/Date:0810126248 01.11.2013	Defer Date:																											
Application: Request is for adhoc norms for following:																														
<table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>Export Item Name.</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39204900</td><td>63/0- Double side PVC coated Polyester Fabric with base Fabric weight of 43 gms/sq mtr (Tolerance +/- 10%)</td><td>1070000.000</td><td>Sq. meter</td><td>11340000.00</td><td>180000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>11,340,000.00</td><td>180,000.00</td></tr></table>				Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39204900	63/0- Double side PVC coated Polyester Fabric with base Fabric weight of 43 gms/sq mtr (Tolerance +/- 10%)	1070000.000	Sq. meter	11340000.00	180000.00 US Dollars					Total	11,340,000.00	180,000.00						
Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																								
1	39204900	63/0- Double side PVC coated Polyester Fabric with base Fabric weight of 43 gms/sq mtr (Tolerance +/- 10%)	1070000.000	Sq. meter	11340000.00	180000.00 US Dollars																								
				Total	11,340,000.00	180,000.00																								
<table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>Import Item Name.</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>60053100</td><td>Polyester Warp Knitted Fabric 43 GSM (+/- 10%) Condition:-This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC.,New Delhi.</td><td>1251900.000</td><td>Sq. meter</td><td>7,560,000.00</td><td>120,000.00 US Dollars</td><td>766.00</td><td>Qty</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>7,560,000.00</td><td>120,000.00</td><td></td><td></td></tr></table>				Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	60053100	Polyester Warp Knitted Fabric 43 GSM (+/- 10%) Condition:-This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC.,New Delhi.	1251900.000	Sq. meter	7,560,000.00	120,000.00 US Dollars	766.00	Qty					Total	7,560,000.00	120,000.00		
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																						
1	60053100	Polyester Warp Knitted Fabric 43 GSM (+/- 10%) Condition:-This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC.,New Delhi.	1251900.000	Sq. meter	7,560,000.00	120,000.00 US Dollars	766.00	Qty																						
				Total	7,560,000.00	120,000.00																								
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 32/87-ALC1/2013 dated 14.11.2013,																														

following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Double Side PVC Coated Polyester Fabric with Base Fabric weight of 43 GMS / Sq. Meter (Tolerance $\pm$ 10%)	1 Sq. Mtr.	Polyester Warp Knitted Fabric (43 GSM $\pm$ 10%)	1.10 Sq. Meter
RLA may take consequential action as per Policy / Procedures.			

Case No.:17/37/87-ALC1/2013	Party Name:KHUSHBU VINYL PVT. LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Approved
HQ File :01/87/050/00352/AM14/	RLA File :08/24/040/00343/AM14/	Lic.No/Date:0810126249 01.11.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39204900	63/0- Double side PVC coated Polyester Fabric with Base Fabric weight of 43 gms/Sq. mtr (Tolerance +/-	1070000.000	Sq.	11340000.00	180000.00 US Dollars

		10%)			meter			
					Total	11,340,000.00	180,000.00	
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	60053100	Polyester Warp Knitted Fabric 43 GSM (+/- 10%) Condition:-This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC.,New Delhi.	1251900.000	Sq. meter	7,560,000.00	120,000.00 US Dollars	10.00	Qty
				Total	7,560,000.00	120,000.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 32/87-ALC1/2013 dated 14.11.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Double Side PVC Coated Polyester Fabric with Base Fabric weight of 43 GMS / Sq. Meter (Tolerance $\pm$ 10%)	1 Sq. Mtr.	Polyester Warp Knitted Fabric (43 GSM $\pm$ 10%)	1.10 Sq. Meter
RLA may take consequential action as per Policy / Procedures.			

Case No.:23/37/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
HQ File :01/87/050/00358/AM14/	RLA File :05/23/040/00324/AM14/	Lic.No/Date:0510370443	Defer Date:08.01.2014

06.11.2013

Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.

52	Case No.:22/37/87-ALC1/2013	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00357/AM14/	RLA File :05/23/040/00224/AM14/	Lic.No/Date:0510370416 06.11.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

53	Case No.:1/37/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00336/AM14/	RLA File :05/23/040/00327/AM14/	Lic.No/Date:0510370559 08.11.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 18.12.2013. Comments awaited from D/o C&PC.			

	Case No.:3/35/87-ALC1/2013	Party Name:METRO TYRES LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Withdrawn													
	HQ File :01/87/050/00328/AM14/	RLA File :30/24/040/00038/AM14/	Lic.No/Date:3010098276 18.11.2013	Defer Date:													
	Application: Request is for adhoc norms for following: <table><thead><tr><th>Sl.No.</th><th>ITCHS Code</th><th>Export Item Name.</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr></thead><tbody><tr><td>1</td><td>40115000</td><td>62/0- BICYCLE NYLON TYRES EPDM (9.5%) RUBBER COMPOUND WITH REFLECTIVE TAPE</td><td>500.000</td><td>MT</td><td>169798207.00</td><td>2722202.00 US Dollars</td></tr></tbody></table>				Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	40115000	62/0- BICYCLE NYLON TYRES EPDM (9.5%) RUBBER COMPOUND WITH REFLECTIVE TAPE	500.000	MT	169798207.00
Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)											
1	40115000	62/0- BICYCLE NYLON TYRES EPDM (9.5%) RUBBER COMPOUND WITH REFLECTIVE TAPE	500.000	MT	169798207.00	2722202.00 US Dollars											

1	40115000	WITH REFLECTIVE TAPE AND COTTON CHAFER 3067484 MTRS. EACH.		500.000	M.T	108788307.00	2722392.00 US Dollars	
					Total	168,788,307.00	2,722,392.00	
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012100	NATURAL RUBBER	86.150	M.T	17,367,840.00	275,680.00 US Dollars	4,459,756.00	Value & Qty
2	40023900	SYNTHETIC RUBBER (PBR)	50.000	M.T	9,135,000.00	145,000.00 US Dollars	2,204,624.00	Value & Qty
3	40021999	SYNTHETIC RUBBER (SBR-1502/1712)	46.700	M.T	9,414,720.00	149,440.00 US Dollars	2,272,131.00	Value & Qty
4	40027000	SYNTHETIC RUBBER (EPDM)	50.000	M.T	11,025,000.00	175,000.00 US Dollars	2,660,753.00	Value & Qty
5	28030000	CARBON BLACK (N-330, N-550, N-660)	86.750	M.T	6,558,300.00	104,100.00 US Dollars	1,387,110.00	Value & Qty
6	38121000	RUBBER CHEMICALS (ACCELARATORS) SHALL NOT EXCEED 7% OF FOB VALUE OF EXPORT.	4.950	M.T	1,091,475.00	17,325.00 US Dollars	263,415.00	Value & Qty
7	38123010	RUBBER CHEMICALS (ANTIOXIDENTS) VALUE OF ITEMS AT SL.NO.6 & 7 SHALL NOT EXCEED 7% OF FOB VALUE.	4.950	M.T	1,091,475.00	17,325.00 US Dollars	263,415.00	Value & Qty
8	72173010	BEAD WIRE	50.000	M.T	3,780,000.00	60,000.00 US Dollars	1,025,030.00	Value & Qty
9	27129090	MISC.CHEMICALS (PARAFFIN WAX) SHALL NOT EXCEED 2% OF FOB VALUE IN EXPORT.	40.000	M.T	3,430,224.00	54,448.00 US Dollars	725,507.00	Value & Qty
10	54021990	NYLON FILAMENT YARN	55.000	M.T	15,592,500.00	247,500.00 US Dollars	3,763,064.00	Value & Qty
11	79011100	ZINC INGOT	6.560	M.T	950,544.00	15,088.00 US Dollars	201,044.00	Value & Qty
12	38249025	PRECIPITATED SILICA	17.500	M.T	1,323,000.00	21,000.00 US Dollars	319,290.00	Value & Qty
13	40029990	KEVLAR ENGINEERED ELASTOMER IF 722"	1.250	M.T	141,750.00	2,250.00 US Dollars	38,439.00	Value & Qty
14	39209900	REFLECTIVE TAPE 4.7.MM TO 5.7 MM.	3374232.000	Meter	42,515,361.00	674,847.00 US Dollars	11,528,969.00	Value & Qty
15	59069900	COTTON CHAFER 7MM TO 9MM.	3374232.000	Meter	23,383,458.00	371,166.00 US Dollars	5,643,320.00	Value & Qty
				Total	146,800,647.00	2,330,169.00		

Decision: The firm vide e-mail dated 19.12.2013 has informed that the subject advance authorization was issued by RLA,

Ludhiana on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 9/AM14 held on 29.05.2013. Hence, the Committee decided to **withdraw** the case.

55	Case No.:5/35/87-ALC1/2013	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00330/AM14/	RLA File :03/94/040/00683/AM14/	Lic.No/Date:0310758186 19.11.2013	Defer Date:08.01.2014
	Decision: RLA, Mumbai has been requested through e-mail on 10.12.2013 for furnishing application expeditiously. Application awaited from RLA, Mumbai			

56	Case No.:6/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00331/AM14/	RLA File :34/24/040/00176/AM14/	Lic.No/Date:3410038475 19.11.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2013. Comments awaited from D/o C&PC.			

57	Case No.:7/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00332/AM14/	RLA File :34/24/040/00182/AM14/	Lic.No/Date:3410038476 19.11.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2013. Comments awaited from D/o C&PC.			

	Case No.:19/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
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58	HQ File :01/87/050/00354/AM14/	RLA File :04/24/040/00170/AM14/	Lic.No/Date:0410152116 21.11.2013	Defer Date:08.01.2014
Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2013. Comments awaited from D/o C&PC.				

59	Case No.:20/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00355/AM14/	RLA File :04/24/040/00171/AM14/	Lic.No/Date:0410152160 21.11.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2013. Comments awaited from D/o C&PC.			

60	Case No.:21/37/87-ALC1/2013	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00356/AM14/	RLA File :04/24/040/00180/AM14/	Lic.No/Date:0410152157 21.11.2013	Defer Date:08.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 19.12.2013. Comments awaited from D/o C&PC.			

61	Case No.:1/38/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2013 20.12.2013	Status: Deferred
	HQ File :01/87/050/00362/AM14/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410152902 13.12.2013	Defer Date:08.01.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
